

all these industrial proposals come from the promoters of the industry, and they belong to different States. The States do sponsor the applications submitted through them to the Central Government.

Shri S. C. Samanta: May I know whether the coaxial cables necessary for the Posts and Telegraphs Department will also be manufactured here?

Shri Manubhai Shah: No, coaxial cables and the Posts and Telegraphs Department cables are all going to be manufactured in the Hindustan Cables Ltd. Actually, the present requirements of ordinary cables for the Posts and Telegraphs Department are being more or less met by the Hindustan Cables Ltd. Expansion is taking place in that factory for the coaxial cables also.

Shri Sonavane: What is the exact location of this factory in the Bombay State and what would be the number of employees that would be absorbed in this factory?

Shri Manubhai Shah: That will only be known when the factory goes into production. Just now, they have indicated the approximate area as between Thana and Poona.

Shri Hem Barua: May I know whether this proportion 55:45 does not violate the Industrial Policy Resolution?

Shri Manubhai Shah: No, not at all. This is a private sector industry. Here, as a matter of fact, we have got a majority Indian capital and a minority foreign capital. But there are instances where foreign capital has even been allowed in a majority; that does not vitiate or violate the provisions of the Industrial Policy Resolution.

Shri C. R. Pattabhi Raman: Is there any proportion with regard to Indians in the management of this concern?

Shri Manubhai Shah: That will be automatically following because the majority are the Indian shareholders,

and naturally, there will be a combination in the board of directors in proportion to the shareholdings.

Minor Irrigation Projects

*1732. **Shri Sanganna:** Will the Minister of Planning be pleased to refer to the reply given to Starred Question No 1218 on the 12th September, 1958 and state

(a) whether any amount has since been allocated to Orissa for minor irrigation projects, and

(b) if so, the amount allocated therefor?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) No, Sir

(b) Does not arise

Shri Sanganna: The Adviser to the Planning Commission has recommended to the Government of India certain minor irrigation works, and if so, what action has been taken in this matter?

Shri L. N. Mishra: Mr Sivaraman visited Orissa some time in 1957 or early 1958, and he had made some recommendations. Most of them are for the State Government to implement.

Shri Sanganna: May I know whether any water irrigation facilities were recommended to the Government of India by the Government of Orissa recently for implementation, and also sanction of finance was requested?

Shri L. N. Mishra: I cannot give the details of the minor irrigation schemes.

Shri Panigrahi: In answer to a previous question, the hon Minister had replied that an additional amount of Rs 26 crores was being sanctioned for these minor irrigation works. I am referring to question No 1218 asked on 25th September, 1958. In the reply..

Mr. Deputy-Speaker: Now, the hon. Member should come to his question.

Shri Panigrahi: This is my question. It was decided that an additional amount of Rs 26 crores was going to be given for minor irrigation works; and the hon. Minister had replied that so far as Orissa was concerned, it was being decided. I would like to know whether any decision has been taken so far, and if not, why not?

Shri L. N. Mishra: It is a fact that from Rs. 66 crores, the allotment for the whole Plan came to Rs. 92 crores. For Orissa too, the allotment is about Rs 138 lakhs, Rs. 131.25 lakhs for minor irrigation and Rs. 7.67 lakhs for tube-wells.

The Deputy Minister of Planning (Shri S. N. Mishra): May I explain something about this? So far as Orissa is concerned, at the present moment, funds are available with that Government. So, it is just possible that out of this additional amount of Rs. 26 crores, they may not withdraw anything. But that does not mean that something is not going to be made available to Orissa out of this sum of Rs. 26 crores. At the moment, they have got funds with them for this purpose.

Shri Panigrahi: Originally, Rs. 66 crores were allotted for minor irrigation works; then, an additional amount of Rs 26 crores was allotted for minor irrigation works.

Mr. Deputy-Speaker: The hon. Member cannot enter into arguments during the question hour. He can only ask questions.

Shri Panigrahi: I would like to know the allocation to Orissa out of this sum of Rs. 66 crores plus Rs. 26 crores.

Shri S. N. Mishra: May I again explain, since the hon. Member has been repeating that it is meant for minor irrigation? Of course, it is meant for minor irrigation including field channels which also constitute an important item. Provisions have been made for minor irrigation works during 1959-60 also. To what extent

the Orissa Government will exceed the funds available with them so that they could draw from this sum of Rs. 26 crores, would be seen later. They would certainly get some funds out of Rs. 26 crores

Chakkis manufactured by Emery Stone Manufacturing Company

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*1734. { Shri Goray:
Shrimati Renu
Chakravarty:

Will the Minister of Commerce and Industry be pleased to state:

(a) the amount of rebate given per chakki to the Emery Stone Manufacturing Company, Rajasthan by the Khadi and Village Industries Commission;

(b) whether it is the only emery stone manufacturing company in India which has been given such a concession;

(c) if so, the reasons therefor;

(d) whether experts have examined the chakkis manufactured by the above company;

(e) if so, their report in this regard; and

(f) the steps taken by the Khadi and Village Industries Commission in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) to (f) A statement is laid on the Table of the House

STATEMENT

(a) Rebate at the rate of Rs. 10 per Atta chakki, purchased from the Emery Stone Manufacturing Co., was being paid to the purchasers upto 21st November, 1958. It has been stopped from that date.

(b) and (c). No other firm in India is manufacturing emery stone chakkis. If any other firms take up the work, the Commission would consider their production on merit and give them similar concessions.